

IN THE GAUHATI HIGH COURT

(THE HIGH COURT OF ASSAM: NAGALAND: MIZORAM & ARUNACHAL PRADESH)

ITANAGAR PERMANENT BENCH (NAHARLAGUN)

CRP 12 (AP) of 2014

Upper Lego- Banggo, represented by:

1. Mr. Tarung Pango
S/o Late Tari Pango
R/o Bilat - Bamin village
PO Bilat, PS Ruksin
East Siang District
Arunachal Pradesh.
2. Mr. Tanyup Taggu
S/o Late Tamang Taggu
R/o Mirem village
PO Bilat, PS Ruksin
East Siang District
Arunachal Pradesh.
3. Mr. Tayem Takoh
S/o Late Talut Takoh
R/o Mirem village
PO Bilat, PS Ruksin
East Siang District
Arunachal Pradesh.
4. Mr. Tayup Ering
S/o Late Tayor Ering
R/o Mirem village
PO Bilat, PS Ruksin
East Siang District
Arunachal Pradesh.

(Common cause of action)

..... Petitioners.

– VERSUS –

1. The Deputy commissioner, East Siang District, Pasighat, Arunachal Pradesh.

2. Yagrung Village, represented by:

1. Mr. Talom Mize, Village Secretary,
2. Mr. Tapang Jamoh, HGB,
3. Mr. Tanong Jamoh, GB,
4. Mr. Tadang Tabing, GB,
5. Mr. Banyok Siram
6. Mr. Balom Siram
7. Mr. Talom Siram, GB.
8. Mr. Namuk Taloh
9. Mr. Tanyok Tabing
10. Mr. Tarung Tali

(All residents of Yagrung Village PO/PS Pasihat, East Siang District, Arunachal Pradesh.

..... Respondents.

- Advocate for the Petitioners:
1. Mr. N. Pada
 2. Mr. T. Tabing
 3. Mr. K. Darang
 4. Mr. T. Tamuk
 5. Ms. K. Gao

- Advocate for the Respondents: GA (AP)
1. Mr. Toning.
 2. Mr. C. Modi
 3. Mr. A. Saring
 4. Mr. N. Rama
 5. Mr. K. Gara
 6. Mr. N. Kakki
 7. Mr. T. Torum

::BEFORE::
HON'BLE MR. JUSTICE NANI TAGIA

JUDGMENT AND ORDER (Oral)

03.09.2019

Heard Mr. N. Pada, learned counsel for the petitioner and Mr. C. Modi, learned counsel for the respondent.

2. Although, this Civil Revision Petition has been filed challenging the order dated 27.08.2013 passed by the learned Deputy Commissioner, East Siang District, Pasighat in proceeding No.J-4333/Pt/RP River, yet, the learned counsels appearing for the petitioner as well as the respondent have agreed that the disputes over the 'Remi-Poggong' River between the petitioner and the respondent villages were amicably settled through a Kebang decision dated 25.11.2011, wherein it was decided that the Yagrung village should henceforth claim their share of title and ownership of the land from Rongku (old/natural course) onwards; and, accordingly, it was further decided that to demarcate the boundary between the Yagrung village and Legong Banggo village, on the basis of "old/natural course" of Remi river be identified by a committee headed and supervised by the Circle Officer, Bilat.

3. In view of the above decision of the Kebang dated 25.11.2011, Mr. N. Pada, learned counsel for the petitioner as well as Mr. C. Modi, learned counsel for the respondent have jointly submitted that let there be a demarcation of the petitioner and the respondent's villages by identifying the "old/natural course" of Remi river under the supervision of the Circle Officer, Bilat, for which the petitioner and the respondent's villages would nominate 7(seven) equal numbers of members. Accordingly, as agreed to by the learned counsels appearing for the parties, this Civil Revision Petition is disposed of with a direction to the petitioner and the respondent to approach the Circle Officer, Bilat, within a period of 2(two) weeks from today with the names of the seven representative each; and, on such approach being made by the petitioner and the respondent, the Circle Officer, Bilat shall take steps to identify "old/natural course" of Remi river with

the seven representatives each submitted by the petitioner and the respondent, which shall then be the boundary of the petitioner and the respondent villages as decided by the Kebang held on 25.11.2011.

With the above directions, this Civil Revision petition is **disposed of**.
Send back the LCRs.

JUDGE

Pura